

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA
[ADJUDICATION ORDER NO. EAD-9/ AO/SM/ 241 /2018-19]**

**UNDER SECTION 15 I OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT,
1992 READ WITH RULE 5 OF SECURITIES AND EXCHANGE BOARD OF INDIA
(PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES BY
ADJUDICATING OFFICER) RULES, 1995**

In respect of:

Vijeta Broking India Private Limited

PAN: AACCV6700F

In the matter of dealing in Illiquid Stocks Options at BSE

FACTS OF THE CASE IN BRIEF

1. Securities and Exchange Board of India (hereinafter referred to as 'SEBI'), observed large scale reversal of trades in Illiquid Stock Options (hereinafter referred to as "ISO") segment of Bombay Stock Exchange (hereinafter referred to as "BSE") leading to creation of artificial volume. Reversal trades were considered those trades in which an entity reverse its buy or sell positions in a contract with subsequent sell or buy position with the same counter party during the same day. The said reversal trades are alleged to be non-genuine trades as they are not executed in normal course of trading, lack basic trading rationale and allegedly lead to false or misleading appearance of trading in terms of generation of artificial volume, hence were deceptive and manipulative. Whereas the artificial volume was considered as the volume (no. of units) reversed in non-genuine trades, comprising both original volume and reversed volume while keeping out the volume which is not reversed.

2. SEBI conducted an investigation into the trading activities of certain entities in ISO, BSE for period April 1, 2014 to September 30, 2015 (hereinafter referred to as "Investigation Period"/"IP"). Pursuant to investigation, it was observed that during IP, total 2,91,643 trades comprising substantial 81.38% of all the trades executed in Stock Options of BSE were non-genuine trades. The aforesaid non-genuine trades resulted in creation of artificial volume to the tune of 826.21 crore units or 54.68% of the total market volume in Stock Options segment of BSE during the IP. It was also noted that said non-genuine trades were not restricted to any specific contract or between any specific set of entities.

3. It was alleged that Vijeta Broking India Private Limited (hereinafter referred to as "Noticee") was one of the entities who had indulged in creating artificial volume of 3139000 units through 64 non-genuine trades in 7 stock option contracts. Following is noted from the dealings of Noticee in aforesaid 7 contracts at BSE
 - a. Of the 78 trades executed by the Noticee on BSE Stock option segment, 64 trades were non-genuine.
 - b. No. of non-genuine trades of Noticee has significantly contributed to the total no. of trades from the market in the said 7 contracts.
 - c. A substantial 61% to 100% of volume generated by the Noticee in each of the 7 contracts was artificial volume, and further, artificial volume generated by him also contributed to significant upto 100% of the total volume of the market in above contracts.
 - d. In all of the above contracts, alleged non-genuine trades executed by Noticee had significant difference in buy rates and sell rates. The difference in buy/sale price of the trades executed by the Noticee was in the range of 1.4 times to 2.09 times of previous trade executed in the same contract on the same day and with the same counter party and in a gap of few seconds to few minutes. For example in the contract 'VOLT15MAR240.00CEW3, the Noticee bought 5000 units at ₹ 43.3 from one Lohia Securities Limited at 13:50:26 and this order was

reversed at ₹ 43 at 13:51:14 on the same day between same counter parties within less than a minute.

4. In view of the foregoing, it was alleged that the Noticee has entered into reversal trades in BSE ISO and these reversal trades were non-genuine in nature and have created false and misleading appearance of trading in terms of artificial volume in Stock Options and therefore alleged to be manipulative, deceptive in nature. The Noticee was alleged to have violated regulations 3(a), (b), (c) and (d), 4(1), 4(2)(a) of SEBI (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 2003 (hereinafter referred to as "PFUTP Regulations").

APPOINTMENT OF ADJUDICATING OFFICER

5. Vide an order of the Competent Authority, SEBI, dated April 3, 2018, the undersigned has been appointed as the Adjudicating Officer under Section 15-I of Securities and Exchange Board of India Act, 1992 (hereinafter referred to as "SEBI Act") read with Rule 3 of SEBI (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Rules, 1995 (hereinafter referred to as "Adjudication Rules") to inquire and adjudge under section 15HA of SEBI Act.

SHOW CAUSE NOTICE, REPLY AND HEARING

6. Based on the findings by SEBI, Show Cause Notice dated September 17, 2018 (hereinafter referred to as 'SCN') was issued to the Noticee under Rule 4(1) of Rules to show cause as to why an inquiry should not be held and penalty should not be imposed on him for the alleged violations. The Noticee replied to the SCN vide letter dated October 23, 2018 stating, inter alia, the following:
 - *During the IP the Noticee executed 10,932,508 trades in 18,164,519,214 units resulting in a total volume of Rs. 1,476,772 Crores (Approx) and the volume of 64 trades in 31, 39,000 units - is a negligibly small 0.0005% of trades and 0.017 % of total units.*

- *The SCN fails to appreciate that the noticee has executed 78 trade on BSE Option segment as per Annexure B of which 64 are alleged to be non genuine. Had the noticees intention been to executed non genuine trade and all the trade would have been non genuine.*
- *The SCN records that Noticee's trades comprised of 4% to 100% of the total trades. However the SCN ignores the fact that options are derivative contracts based on certain underlying and the total trades in the underlying and all its derivative contracts is to be compared to identify the % volume. The Noticee submits that its volume is extremely negligible when compared with the total volume of the underlying and all the derivatives contract in the underlying and such small quantity of trading is completely incapacitated to create any artificial volume. The Noticee also submits that even if the alleged trades had not taken place, other parties would have traded in the underlying and the derivative contracts if they wished to and therefore there has been no impact of the trades of the Noticee on the markets as wrongly alleged in the SCN.*
- *Though the SCN claims that the trades were reversed at significant price difference, it has only compared the value of premium of the contracts. However in case of options contract the notional value i.e. the value of Strike Price plus the premium is to be considered. The Noticee submits that when the price difference is compared with the notional value its change is extremely insignificant and absolutely normal and similar changes are observed in multiple contracts on the Exchanges including the ones having higher volumes than the alleged contracts of the Noticee Therefore the Noticee submits that the allegation that there was a significant price difference is incorrect and untenable.*
- *The SCN fails to appreciate that though SEBI and Exchanges have put in place a mechanism of price band in Capital Market Segment to control extreme volatility, which may result in trades taking place at unrealistic prices. No such price band mechanism was in place for*

options segment. This in itself means that all prices at which our trades were executed were genuine.

- It is also noteworthy that Noticee's alleged trades have matched with 11 different entities. Had the trades been non-genuine, the Noticee ought to have been related to the counter parties. The SCN does not provide an iota of evidence as to how the Noticee was related to the counter parties. Therefore the Noticee humbly submits that without the theory of conspiracy between two parties established, the allegations of the SCN do not hold water. Further the SCN is absurd and untenable as no reasons can be identified as to why other unknown parties will enrich the Noticee at their costs and consequences without even being related to the Noticee.*
- It is also not a case in the SCN that other investors have got carried away or have been misled due to the trades carried out by the Noticee. Further it is not even alleged that third parties suffered any loss due to the transactions carried out by the Noticee. Assuming for a moment but not accepting that the trades were executed deliberately, no other party has been affected by these trades as they were reversed with same party and no impact what so ever has been caused to anyone because of these trades and therefore these were completely impotent to create any false and misleading appearance of trading as wrongly alleged.*

7. In order to comply with the principles of natural justice an opportunity of personal hearing was given to the Noticee on January 21, 2019 vide notice dated January 14, 2019. The Noticee appeared on the scheduled date of hearing and reiterated the submissions made vide letter dated October 23, 2018.

CONSIDERATION OF ISSUES AND EVIDENCE

8. I have carefully perused the charges levelled against the Noticee in the SCN, his reply and the material / documents available on record. In the instant matter, the following issues arise for consideration and determination:-

- I. Whether the Noticee has violated regulations 3(a), (b), (c), (d), 4(1), 4(2)(a) of PFUTP Regulations?
 - II. Do the violations, if any, on the part of the Noticee attract monetary penalty under section 15HA of SEBI Act?
 - III. If so, what would be the quantum of monetary penalty that can be imposed on the Noticee after taking into consideration the factors mentioned in section 15J of the SEBI Act?
9. Before proceeding further, I would like to refer to the relevant provisions of the PFUTP Regulations:

Relevant provisions of PFUTP Regulations

Regulation 3. No person shall directly or indirectly –

- (a) buy, sell or otherwise deal in securities in a fraudulent manner;*
- (b) use or employ, in connection with issue, purchase or sale of any security listed or proposed to be listed in a recognised stock exchange, any manipulative or deceptive device or contrivance in contravention of the provisions of the Act or the rules or the regulations made thereunder;*
- (c) employ any device, scheme or artifice to defraud in connection with dealing in or issue of securities which are listed or proposed to be listed on a recognised stock exchange;*
- (d) engage in any act, practice, course of business which operates or would operate as fraud or deceit upon any person in connection with any dealing in or issue of securities which are listed or proposed to be listed on a recognised stock exchange in contravention of the provisions of the Act or the rules and the regulations made thereunder.*

Regulation 4 Prohibition of manipulative, fraudulent and unfair trade practices

(1) Without prejudice to the provisions of regulation 3, no person shall indulge in a fraudulent or an unfair trade practice in securities.

(2) Dealing in securities shall be deemed to be a fraudulent or an unfair trade practice if it involves fraud and may include all or any of the following, namely;-

(a) indulging in an act which creates false or misleading appearance of trading in the securities market;

10. I note from the documents on record that the Noticee was one of the entities who had indulged in creating artificial volume of 3139000 units through 64 non-genuine trades in 7 stock option contracts during IP.

11. The summary of trades is given below:

Stock Option Contract	Buy Quantity	Sell Quantity	Number of non genuine trades executed by Entity in the Contract	Total number of trades executed by the Entity in the Contract	Total number of trades executed in the contract	Artificial volume generated by Entity in the Contract (B+C)	Total volume generated by Entity in the Contract	Total volume in the Contract	% of Non Genuine trades of Entity in the contract to Entity's Total trades in the Contract = (D/E)	% of Non Genuine trades of Entity in the contract to Total trades in the Contract = (D/F)	% of Artificial Volume generated by Entity in the contract to Entity's Total Volume in the Contract = (G/H)	% of Artificial Volume generated by Entity in the contract to Total Volume in the Contract = (G/I)
A	B	C	D	E	F	G	H	I	J	K	L	M
ADEL15MAR640.00PE	360000	360000	10	10	10	720000	720000	720000	100%	100%	100%	100%
AXIS15MAR600.00PE	779000	779000	12	20	74	958000	1558000	4319000	60%	16%	61%	22%
AXIS15MAR640.00PE	24000	24000	2	2	49	48000	48000	1504500	100%	4%	100%	3%
AXIS15MAR640.00PEW3	250000	250000	10	10	30	500000	500000	1950000	100%	33%	100%	26%
AXIS15MAR700.00PEW2	115000	115000	9	9	35	230000	230000	1553000	100%	26%	100%	15%
CESC15MAR680.00PEW2	172000	172000	13	14	53	343000	344000	4052500	93%	25%	100%	8%
VOLT15MAR240.00CEW3	175000	175000	8	9	65	340000	350000	4341000	89%	12%	97%	8%

12. To illustrate, on March 26, 2015 the Noticee entered into 1 buy trade for 24000 units at the rate of ₹ 57 per unit at 11:05:47 with the counterparty one Emerald

Commercial Limited for the contract named AXIS15MAR640.00PE. Thereafter, on the same day, Noticee, at 11:06:25 entered into 1 sell trade with same counterparty for 24000 units at rate of ₹ 81 per unit. It is noted that while dealing in the said contract during the I.P., Noticee executed total 2 reversal trades (1 buy trade + 1 sell trade) with same counterparty viz, Emerald Commercial Limited on the same day and with significant price differential in buy and sell rate. Thus, Noticee, through its dealing in the contract viz, AXIS15MAR640.00PE during the I.P, executed 2 non-genuine trades which is 4% of the total market trades in the said contract during the I.P and thereby, Noticee generated artificial volume of 48000 units which is 100% of the market volume traded in the said contract during the I.P. Also, counterparty to these trades, Emerald Commercial Limited had bought at ₹ 81 per unit and within 38 seconds it sold the same at ₹ 57 per unit which indicate that this trade was definitely non-genuine trade.

13. It is noted that of the 78 trades executed by the Noticee during the IP in stock option segment of BSE, Noticee indulged in reversal of trades on the same day with same counter party with substantial price difference in sell rates over the buy rates and vice versa in 64 trades.

14. It is also noted that the Noticee in abovementioned 7 contracts, has reversed its trades within a short span of time. The details of 3 such contracts as per following table:

Date	Stock Option Contract	Buyer	Seller	Trade Time	Rate	Traded Quantity	Time Difference
26/03/2015	AXIS15MAR640.00PE	VIJETA BROKING INDIA PRIVATE LIMITED	EMRALD COMMERCIAL LIMITED	11:05:47	57	24000	00:00:38

Date	Stock Option Contract	Buyer	Seller	Trade Time	Rate	Traded Quantity	Time Difference
26/03/2015	AXIS15MAR640.00PE	EMERALD COMMERCIAL LIMITED	VIJETA BROKING INDIA PRIVATE LIMITED	11:06:25	81	24000	
18/03/2015	VOLT15MAR240.00CE W3	N M IMPEX PVT LTD	VIJETA BROKING INDIA PRIVATE LIMITED	13:42:15	31	170000	
18/03/2015	VOLT15MAR240.00CE W3	VIJETA BROKING INDIA PRIVATE LIMITED	N M IMPEX PVT LTD	13:50:09	43.2	40000	00:07:54
18/03/2015	VOLT15MAR240.00CE W3	VIJETA BROKING INDIA PRIVATE LIMITED	LOHIA SECURITIES LTD	13:50:26	43.3	5000	
18/03/2015	VOLT15MAR240.00CE W3	VIJETA BROKING INDIA PRIVATE LIMITED	N M IMPEX PVT LTD	13:50:30	43.3	40000	00:08:15
18/03/2015	VOLT15MAR240.00CE W3	LOHIA SECURITIES LTD	VIJETA BROKING INDIA PRIVATE LIMITED	13:51:14	43	5000	00:00:48
18/03/2015	VOLT15MAR240.00CE W3	VIJETA BROKING INDIA PRIVATE LIMITED	N M IMPEX PVT LTD	13:51:47	42.9	35000	00:09:32
18/03/2015	VOLT15MAR240.00CE W3	VIJETA BROKING INDIA PRIVATE LIMITED	N M IMPEX PVT LTD	13:52:02	42.95	25000	00:09:47

Date	Stock Option Contract	Buyer	Seller	Trade Time	Rate	Traded Quantity	Time Difference
18/03/2015	VOLT15MAR240.00CEW3	VIJETA BROKING INDIA PRIVATE LIMITED	N M IMPEX PVT LTD	13:52:14	42.85	25000	00:09:59
11/03/2015	AXIS15MAR700.00PEW2	VIJETA BROKING INDIA PRIVATE LIMITED	AJMERA ASSOCIATES PVT LTD	14:24:42	71.25	65000	
11/03/2015	AXIS15MAR700.00PEW2	VIJETA BROKING INDIA PRIVATE LIMITED	PASHA FINANCE PVT LTD	14:33:12	73.5	50000	
11/03/2015	AXIS15MAR700.00PEW2	AJMERA ASSOCIATES PVT LTD	VIJETA BROKING INDIA PRIVATE LIMITED	14:40:01	77.1	500	00:15:19
11/03/2015	AXIS15MAR700.00PEW2	AJMERA ASSOCIATES PVT LTD	VIJETA BROKING INDIA PRIVATE LIMITED	14:40:12	82.5	500	00:15:30
11/03/2015	AXIS15MAR700.00PEW2	AJMERA ASSOCIATES PVT LTD	VIJETA BROKING INDIA PRIVATE LIMITED	14:40:54	102	500	00:16:12
11/03/2015	AXIS15MAR700.00PEW2	AJMERA ASSOCIATES PVT LTD	VIJETA BROKING INDIA PRIVATE LIMITED	14:41:28	110	50000	00:16:46
11/03/2015	AXIS15MAR700.00PEW2	AJMERA ASSOCIATES PVT LTD	VIJETA BROKING INDIA PRIVATE LIMITED	14:41:45	111	13500	00:17:03

11/03/2015	AXIS15MAR700.00PEW 2	PASHA FINANCE PVT LTD	VIJETA BROKING INDIA PRIVATE LIMITED	14:43:5 2	112	25000	00:10:40
11/03/2015	AXIS15MAR700.00PEW 2	PASHA FINANCE PVT LTD	VIJETA BROKING INDIA PRIVATE LIMITED	14:44:1 3	111.3 5	25000	00:11:01

15. The Noticee adopted similar modus operandi on March 11, 12, 18, 24 and 26, 2015 i.e. 5 days. In fact, it can be observed from the table that mostly all the trades executed by the Noticee in these 7 contracts were not genuine and the same has been reversed on the same day within few seconds to few minutes with the relevant same counterparties with significant difference in price, resulting into significant profit to the Noticee.

16. The Noticee had stated that there was not an iota of evidence as to how the Noticee was related to the counterparties. The Noticee further stated that had it the intention to execute non-genuine trades, all the trades would have been non-genuine. It is noted that direct evidence is not forthcoming in the present matter as regards to meeting of minds or collusion with other entities inter-alia the counterparties or agents / fronts. However, trading behavior and other scenarios as noted above make it clear that aforesaid non-genuine trades could not have been possible without meeting of minds at some level. In this regard, reliance is placed on judgment of Hon'ble Supreme Court in the matter in respect of SEBI v Rakhi Trading Private Limited Civil Appeal Nos. 1969, 3174-3177 and 3180 of 2011 decided on February 8, 2018, which inter-alia states that: *“Considering the reversal transactions, quantity, price and time and sale, parties being persistent in number of such trade transactions with huge price variations, it will be too naive to hold that the transactions are through screen-based trading and hence anonymous. Such conclusion would be over-looking the prior meeting of minds involving synchronization of buy and sell order and not negotiated deals as per the board's circular. The impugned transactions*

are manipulative/deceptive device to create a desired loss and/or profit. Such synchronized trading is violative of transparent norms of trading in securities.....”

17. It is not mere coincidence that Noticee could match its trades consistently with the same counterparties with whom he had undertaken first leg of the respective trades. This is the outcome of meeting of minds elsewhere and it was a deliberate attempt to deal in such a fashion. Here I would like to rely on the judgment of Hon’ble Supreme Court in SEBI v Kishore R Ajmera (AIR 2016 SC 1079), wherein it was held that *“in the absence of direct proof of meeting of minds elsewhere in synchronized transactions, the test should be one of preponderance of probabilities as far as adjudication of civil liability arising out of the violation of the Act or provision of the Regulations is concerned. The conclusion has to be gathered from various circumstances like that volume of the trade effected; the period of persistence in trading in the particular scrip; the particulars of the buy and sell orders, namely, the volume thereof; the proximity of time between the two and such other relevant factors. The illustrations are not exhaustive.”* It was further held that *“It is a fundamental principle of law that proof of an allegation levelled against a person may be in the form of direct substantive evidence or, as in many cases, such proof may have to be inferred by a logical process of reasoning from the totality of the attending facts and circumstances surrounding the allegations/charges made and levelled. While direct evidence is a more certain basis to come to a conclusion, yet, in the absence thereof the Courts cannot be helpless. It is the judicial duty to take note of the immediate and proximate facts and circumstances surrounding the events on which the charges/allegations are founded and to reach what would appear to the Court to be a reasonable conclusion therefrom. The test would always be that what inferential process that a reasonable/prudent man would adopt to arrive at a conclusion.”*

18. There is no justification for such synchronization apart from pre-determination. It seems pretty obvious that the Noticee and the counterparties had a prior meeting of mind and had executed the trades at a particular rate.

19. The manner of placing buy and sell orders in a synchronized manner within few seconds to few minutes of each other, reversal of the trades within a short time on the same day, and wide variation in prices of the trades in the same contract in a short time without any basis for such wide variation, all indicate that the trades executed by the Noticee were not genuine trades and being non-genuine, created an appearance of artificial trading volumes in respective contracts. In view of the above, I find that the allegation of violation of regulations 3(a), (b), (c) and (d), 4(1), 4(2)(a) of PFUTP Regulations by the Noticee stand established.

20. The Hon'ble Supreme Court of India in the matter of SEBI Vs. Shri Ram Mutual Fund [2006] 68 SCL 216(SC) held that "*In our considered opinion, penalty is attracted as soon as the contravention of the statutory obligation as contemplated by the Act and the Regulations is established and hence the intention of the parties committing such violation becomes wholly irrelevant...*".

21. The above violation make the Noticee liable under section 15HA of SEBI Act, which reads as follows:

15HA Penalty for Fraudulent and Unfair trade practices

If any person indulges in fraudulent and unfair trade practices relating to securities, he shall be liable to a penalty which shall not be less than five lakh rupees but which may extend to twenty-five crore rupees or three times the amount of profits made out of such practices, whichever is higher.

22. While determining the quantum of penalty under Section 15HA of the SEBI Act, it is important to consider the factors relevantly as stipulated in Section 15J of the SEBI Act which read as under:-

Section 15J - Factors to be taken into account by the adjudicating officer While adjudging quantum of penalty under section 15, the adjudicating officer shall have due regard to the following factors, namely:-

- (a) the amount of disproportionate gain or unfair advantage, wherever quantifiable, made as a result of the default;*
- (b) the amount of loss caused to an investor or group of investors as a result of the default;*
- (c) the repetitive nature of the default.*

23. Though the records available before me does mention about amount of gain/loss of the entities involved in the non-genuine trades including the Noticee. However it is worth considering that entities involved in these non-genuine trades have either booked gains or loss and the gains or loss appears to be of notional in nature. It is further noted that the trading in illiquid stock option contracts there was nil or negligible participation by the public. Hence, the impact of these non-genuine trade has been considered. When the impact of artificial volume created by the two counterparties is seen as a whole, it is not possible from the material on record to quantify the amount of disproportionate gain or unfair advantage resulting from the artificial trades between the counter parties or the consequent loss caused to investors as a result of the default.

24. From the pattern of the trades, it is clear that the Noticee had entered into non-genuine reversal trades with prior meeting of mind with the counterparties. This pattern of trades continued for 5 days. Hence, it can be said that it is repetitive in nature.

ORDER

25. In view of the above, after considering all the facts and circumstances of the case and the factors mentioned in the provisions of section 15-J of the SEBI Act, I, in exercise of the powers conferred upon me under section 15-I (2) of the SEBI Act read with Rule 5 of the SEBI Adjudication Rules, conclude that the proceedings against the Noticee stands established in terms of the provisions of the SEBI Act. Hence, in view of the charges established under the provisions of the SEBI Act, I,

hereby impose monetary penalty under section 15HA of SEBI Act of ₹ 5,00,000/- (Rupees Five Lakh only) for violation of regulations 3(a), (b), (c) and (d), 4(1), 4(2)(a) of PFUTP Regulations

26. The Noticee shall remit / pay the said amount of penalty within 45 (forty five) days of receipt of this order either by way of Demand Draft (DD) in favour of “SEBI - Penalties Remittable to Government of India”, payable at Mumbai and 1) the said DD should be forwarded to the Division Chief, Enforcement Department (EFD), Division of Regulatory Action - II [EFD-DRA-2] SEBI Bhavan, Plot No.C4-A, ' G' Block, Bandra Kurla Complex (BKC), Bandra (East), Mumbai – 400 051 OR 2) through e-payment facility into Bank Account, the details whereof are given as below :-

Account No. for remittance of penalty (ies) levied by Adjudication Officer:-

Bank Name	State Bank of India
Branch	Bandra-Kurla Complex
RTGS Code	SBIN0004380
Beneficiary Name	SEBI – Penalties Remittable To Government of India
Beneficiary A/c No.	31465271959

27. The Noticees shall forward the said Demand Drafts or the details / confirmation of penalty so paid through e-payment to the Division Chief of the aforesaid Enforcement Department (EFD) of SEBI.

28. The format for forwarding details/confirmations of e-payments shall be made in the following tabulated form as provided in SEBI Circular No.

SEBI/HO/GSD/T&A/CIR/P/2017/42 dated May 16, 2017 and details of such payment shall be intimated at e-mail ID- tad@sebi.gov.in:

Date	
Department of SEBI	
Name of Intermediary/other Entity	
Type of Intermediary	
SEBI Registration Number (if any)	
PAN	
Amount (in Rs.	
Purpose of payment (including the period for which payment was made e.g Quarterly, annually)	
Bank Name and Account Number from which payment is remitted	
UTR No	

29. In terms of Rule 6 of the Adjudication Rules, copy of this order is sent to the Noticee and also to the Securities and Exchange Board of India.

Date: February 25, 2019
Place: Mumbai

SAHIL MALIK
ADJUDICATING OFFICER